

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
CP No. (IB)- 33/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

National Skill Development Corporation

...Financial Creditor

Versus

Deep Training Institute Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Manish Jain, Adv.
Divya Sharma, Adv.
For the Corporate Debtor : Aishwarya Sharma, Adv.

ORDER

Heard Mr. Manish Jain, Adv. appearing on behalf of the Petitioner/
Financial Creditor and Ms. Aishwarya Sharma, Adv. appearing on behalf of the
Respondent/ Corporate Debtor. It has been submitted that pleadings in this matter
are complete. However, physical copy of the rejoinder is not before us. Learned
counsel for the Petitioner is directed to file physical copy of the rejoinder within
a week. List the matter for arguments on 17.01.2023.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

November 18, 2022
HA